NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 317/(MAH)/2017

CORAM:

Present: SHRI M.K. SHRAWAT MEMBER (J)

SHRI BHASKARA PANTULA MOHAN MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.12.2017

NAME OF THE PARTIES:

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Adiquity Technologies Pvt. Ltd. V/s. NEO Mobile India Pvt. Ltd.

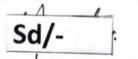
SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
33	Y. G. Mishia	Advocate for Petitones	Mash new

ORDER

T.C.P. No.317/I&BC/NCLT/MB/MAH/2017

- The Learned Representative of the Petitioner is present.
- 2. He stated that Settlement is expected in this case.
- 3. Hence seeking adjournment. Granted.
- Adjourned to 17.01.2018.



Sd/-

BHASKARA PANTULA MOHAN Member (Judicial)

13.12.2017 _{Aah} M.K. SHRAWAT Member (Judicial)